

ITEM NO.21

COURT NO.5

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 839/2024

[Arising out of impugned final judgment and order dated 20-11-2023 in CRLREVPET No. 3163/2005 passed by the High Court of Kerala at Ernakulam]

JOSE PAUL

Petitioner(s)

VERSUS

STATE OF KERALA

Respondent(s)

(IA No. 6804/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 6803/2024 - EXEMPTION FROM FILING O.T.)

Date : 01-04-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :Mr. Santhosh K, Adv.  
Mr. Alim Anvar, Adv.  
Mr. Mohammed Sadique T.a., AOR  
Mr. Shaji J Kodankandath, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice on the question of sentence only,  
returnable within four weeks.

Until further orders, interim order dated  
16.01.2024 to continue.

Liberty to serve notice on the standing counsel  
for the respondent-State of Kerala is granted.

(NEETU KHAJURIA)  
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)  
ASSISTANT REGISTRAR